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The Gujarat Government Gazette

EXTRAORDINARY

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Separate paging is given to this Part in order that it may be filed as a separate compilation.

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated
and Regulations made by the Governor.

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The following Act of the Gujarat Legislature having been assented to by the President on the 21st November 1961, is hereby published for general information:—

M. G. MONANI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT No. XLVI OF 1961

(First published, after having received the assent of the President in the "Gujarat Government Gazette" on the 4th December 1961).

An Act to provide for the principles in respect of determination of compensation for land needed for a public purpose in areas suitable for industrial development.

It is hereby enacted in the Twelfth Year of the Republic of India as follows:—

1. (1) This Act may be called the Gujarat Land Acquisition (Industrial Areas) Act, 1961.

(2) It extends to the whole of the State of Gujarat.

Short title
and extent.

Definition 2. In this Act unless the context otherwise requires —

(1) "notified area" means any area notified under section 3 ;

(2) "specified date" in relation to a notified area means the 1st day of January 1961.

Power of State Government to notify areas.

3. For the purpose of facilitating the development of industries in the State of Gujarat the State Government may, by notification published in the *Official Gazette*, notify any area in which land in its opinion is suitable or likely to be required for any of the following purposes, that is to say,—

(a) the establishment of any industrial or manufacturing unit by the State Government or a Corporation owned or controlled by the State Government ;

(b) development of land by or for the State Government for the purpose of facilitating the location of industries thereon.

Amendments subject to which Land Acquisition Act shall apply to acquisition of land for industrial developments.

4. (1) Where in a notified area any land is acquired under the Land Acquisition Act, 1894 (hereinafter referred to as "the said Act") or under the Land Acquisition Act, 1894 as applied to the Saurashtra area of the State of Gujarat (hereinafter referred to as "the Saurashtra Act") for any of the purposes specified in the clauses (a) and (b) of section 3 then in relation to such acquisition.

I of 1894.

Sau. Ord. XXI of 1948.

(a) the said Act shall have effect as if—

(i) in section 11, after the words, figures and brackets "section 4, sub-section (1)" the words, brackets and figures "and at the specified date as defined in the Gujarat Land Acquisition (Industrial Areas) Act, 1961 (hereinafter referred to as "the said specified date")" had been inserted ; and

Guj. XLVI of 1961.

(ii) in section 23 in the first clause to sub-section (1) after the words, figures and brackets "section 4, sub-section (1)" the words "or at the said specified date, whichever is less" had been inserted.

(b) the Saurashtra Act shall have effect as if—

(i) in section 11, after the words, figures and brackets "section 4, sub-section (1)" the words, brackets and figures "and at the specified date as defined in the Gujarat Land Acquisition (Industrial Areas) Act, 1961 (hereinafter referred to as "the said specified date")" had been inserted ; and

Guj. XLVI of 1961.

(ii) in section 23 in the first clause of sub-section (1), after the words, figures and brackets "section 4, sub-section (1)" the words "or at the said specified date, whichever is less" had been inserted.

(2) Nothing in this section shall apply to any building.

Bom. 5. For the removal of doubt it is hereby expressly declared that nothing Removal
IV of in this Act shall affect the provisions of the Land Acquisition (Bombay of doubt.
1948. Amendment) Act, 1948, and the Land Acquisition (Bombay Amendment)

Bom. Act, 1960.
XVII
of
1960.



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be filed as a separate compilation

PART IV

**Acts of the Gujarat Legislature and Ordinances Promulgated and
Regulations made by the Governor.**

The following Act of the Gujarat Legislature having been assented to by the President on the 14th May 1966 is hereby published for general information.

SUMANT M. VIDYARTHI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 11 OF 1966

(First published, after having received the assent of the President in the *Gujarat Government Gazette* on the 25th May 1966.)

An act to repeal the Gujarat Land Acquisition (Industrial Areas) Act, 1961.

It is hereby enacted in the Seventeenth Year of the Republic of India as follows:—

1. This Act may be called the Gujarat Land Acquisition (Industrial Areas) Short title. (Repeal) Act, 1966.

Guj.
XLVI
of
1961.

2. The Gujarat Land Acquisition (Industrial Areas) Act, 1961 is hereby repealed.

Repeal of
Guj. XLVI
of 1961.